

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

CP(IB)No.187/KB/2018
CA No. 922/KB/2018


Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 5th OCTOBER, 2018, 10:30 A.M.

| Name of the Company | Feedatives Pharma Pvt. Ltd. Vs. Sri Krishnas Agri Projects Pvt. Ltd. | | |
|---------------------|--|------------------------|---------------------|
| Under Section | 9 IBC | | |
| Sl. No. | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | Appearing on behalf of | Signature with date |

1. MR. JISHNU SAHA, SR. ADV
2. MS. URUKA CHAKRABORTY, ADV
3. MR. ISHAAN SAHA, ADV.
4. MS. SINTHIA BALA, ADV

For the
Corporate Debtor


5/10/18

5. MR. SAUNDAR MITRA, ADV
6. MR. PRASHANT KUMAR TRIPATHI, ADV
7. MR. AGUSHA RAHALOTIA, ADV
8. MR. TANAY SAEF, ADV

For the
op. Creditor

Tanay Saef
Adv
05/10/18

9. Mr. Sanjeev Thunjhunwala, IRP
- Mr. Udit Agarwal, Adv
- Mrs. Rachna Thunjhunwala. CA IP
- Ms. Neeraj Kejriwal IP

IRP

Agarwal
5/10/18

Saeef
5/10/18

Kejriwal
05/10/18

P.T.O.

**1 CA (IB) No. 922/2018 in CP(IB) No.187/2018 -
Feedatives Pharma Pvt. Ltd. -vs- Sri Krishna Agri
Projects Pvt. Ltd.**

ORDER

Ld. Interim Resolution Professional with his Counsel as well as Ld. Counsel for the operational creditor and the corporate debtor is present.

CA(IB) No. 922/KB/2018 came up for consideration on today. It has been filed by one of the authorised representative of the corporate debtor expressing willingness to pay the debt to the operational creditor who has filed the application and the application was taken up for hearing on admission. Ld. Sr. Counsel appearing on the side of the applicant has submitted that the corporate debtor is engaged in Poultry business and if the assets are taken over by the Interim Resolution Professional it will cause a great prejudice to the corporate debtor in running the Poultry business.

By an order dated 18/09/2018 this Bench admitted the application appointing Interim Resolution Professional (IRP) and the IRP on 24/09/2018 made public announcement. Therefore, no directions could be issued to the IRP in not proceeding with the CIRP process. However, IRP is directed to take over the business of the corporate debtor so as to ensure that it is a going concern with the cooperation from the existing staffs and directors.

In the meanwhile, Ld. IRP submits that directors of the corporate debtor are not at all cooperating with him. I hereby direct the authorised representative, who filed the CA, and the directors of

the corporate debtor to cooperate with the IRP in running the corporate debtor's business smoothly.

IRP is also directed to file reply affidavit. To be filed within 7 days by serving a copy to the applicant and the applicant is directed to file rejoinder, if any, within 7 days of receipt of the reply affidavit, by serving a copy of the rejoinder to the Interim Resolution Professional.

As requested, list it for further consideration along with CP on **09/11/2018** instead of 22/10/2018.

Sd

(Jinan K.R.)
Member (J)